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Assam State Commission for Minorities Act, 2003 102 of 2003

[March 9, 2003]

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Whereas, it is expedient to constitute a State Commission for Minorities and to provide for matters connected therewith or incidental thereto. It is hereby enacted in the Fifty-fourth Year of the Republic of India as follows:-

- 1. Short title, extent and commencement :-
- 2. Definitions :-
- 3. Constitution of the Assam State Commission for Minorities:-
- 4. Term of office and conditions of service of Chairperson

and Members: 5. Officers and other employees of the Commission: 6. Salaries and allowances to be paid out of grants: 7. Vacancies etc. not to invalidate proceedings of the Commission: 8. Procedure to be regulated by the Commission: 9. Function of the Commission: 10. Grants by State Government: 11. Accounts and audit: 12. Annual Report: 13. Annual Report to be laid before the Assembly: 14. Chairperson, Member and staff to be public servants: 15. Power to make rules:-